

**Applications received by DGAD**

668. SHRIMATI SASIKALA PUSHPA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the details of the applications received by Directorate General of Anti Dumping and Allied Duties (DGAD) during last three years from the domestic producers alleging dumping of various products causing injury to the domestic industry and its various sector;

(b) the details of action taken by the DGAD on these applications; and

(c) the details of relief granted to local producers?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) to (c) Directorate General of Anti-dumping and Allied Duties (DGAD) conducts anti-dumping investigations on the basis of a duly substantiated applications filed by the domestic industry (DI) alleging dumping of goods into the country, causing injury to the DI. The basic intent of the anti-dumping measures is to eliminate injury caused to the DI by the unfair trade practices of dumping from exports of other countries and to create a level playing field for the DI.

(i) The details of fully documented applications received by DGAD in last three years, are as given below:-

	2014	2015	2016
Number of applications received by DGAD for imposition of Anti-dumping Duty (including anti-circumvention)	59	45	76
Number of applications received by DGAD for imposition of Countervailing Duty	1	5	8
TOTAL	60	50	84

(ii) Based on the applications filed by the Domestic Industry, DGAD has initiated the following investigations in last three years, as per details given below:-

	2014	2015	2016
Initiations of Anti-dumping investigations (including anti-circumvention)	34	33	38
Initiations of Countervailing investigations	1	0	1
TOTAL	35	33	39

(iii) Based on initiated applications, preliminary/final findings have been issued as per details given below:-

	2014	2015	2016
Preliminary findings issued in anti-dumping investigations (including anti-circumvention)	5	2	6
Final findings issued in anti-dumping investigations (including anti-circumvention)	26	42	35
Preliminary findings issued in countervailing investigations	-	-	-
Final findings issued in countervailing investigations	-	1	-
<b>TOTAL</b>	<b>31</b>	<b>45</b>	<b>41</b>

(iv) Based on preliminary findings of DGAD, the Department of Revenue has imposed provisional duty as per details given below:-

	2014	2015	2016
Provisional anti-dumping duty imposed	5	2	5
Provisional countervailing duty imposed	-	-	-

(v) Based on the final findings of DGAD, the Department of Revenue has imposed definitive anti-dumping/countervailing duty as per the details given below:

	2014	2015	2016
Anti-dumping duty imposed	22	40	27
Countervailing duty imposed	-	0	1
<b>TOTAL</b>	<b>22</b>	<b>40</b>	<b>28</b>

#### **Artificial inflation of exports by firms**

669. SHRI PARTAP SINGH BAJWA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether any firm has been found to have artificially inflated their exports to avail financial benefits from various export promotion schemes initiated by the Directorate General of Foreign Trade (DGFT) in the last three years and the current year; and

(b) the follow up action taken thereon and the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) As per reports available,